

struction work as on 29th February, 1968 are furnished below :—

Technical

| | |
|-------------|------|
| Officers | 56 |
| Staff | 540 |
| Daily Rated | 2201 |

Non-Technical

| | |
|--------------------|-----|
| Officers | 17 |
| Staff | 275 |
| Class IV Employees | 127 |
| Daily Rated | 613 |

(c) The total capital outlay at present on the project is Rs. 10.13 crores.

(d) Expected rate of return on revised capital estimates is 16.78% from Khetri-Kolihan Complex.

(e) The project has not yet been completed and hence no question of expansion at present.

SHORT NOTICE QUESTION

CLOSURE OF TEXTILE MILLS IN AHMEDABAD

SNQ. 12. SHRI VIRENDRA-KUMAR SHAH : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that some of the textile mills in Ahmedabad will have to close down because of coal shortage;

(b) whether it is also a fact that the overall stock position of coal with the mills is very poor;

(c) whether it is further a fact that the Railway bookings were stopped for 10 days during December, 1967 and for 11 days during January, 1968 and if so, the reasons therefor; and

(d) whether a number of mills have not received any Railway Receipts and the prospects of such mills receiving coal are bleak and if so, the steps proposed to be taken by Government in the matter ?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) No, Sir.

(b) Mills do not disclose their coal stocks to the Railways. The Gujarat Minister of Industries is reported to have indicated in the State Assembly on March 7 that "the amount of coal

stock lying in the Kankaria and Asarva Railway yard was so much that the textile Mills in the city would not be able to lift it at a time. the coal position at present was more than satisfactory" (Western Times, Ahmedabad dated 8th March, 1968).

(c) During December, 1967, and January, 1968, restrictions in booking to destinations in the Baroda Division of the Western Railway were imposed for 8 days and 7 days respectively due to congestion including that caused by poor releases of wagons at Asarva and Kankaria.

(d) It is not known if there are Mills which have not received Railway receipts. There is, however, no difficulty in reaching coal to the Mills provided wagons at Asarva and Kankaria are released in time and coal from ground is removed expeditiously. At present releases and removals from ground are not matching arrivals necessitating a slowing down in movements to the Mills and the need for imposition of restriction in coal booking to them. The solution, however, lies primarily within the competence of the Mills themselves and they have been asked to ensure :

- (i) that releasing capacity and removal of ground stock are augmented to suit their demands.
- (ii) that the pool for coal be revived enabling Mills whose stocks might be low to obtain temporary assistance as was in vogue all these years.
- (iii) that coal inventories are not kept at the minimum as at present but are built up and maintained at previous levels.

12 HRS.
CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

STATEMENTS MADE BY SHEIKH ABDULLAH

MR. DEPUTY-SPEAKER : Now, we shall take up the calling-attention notice. Shri A. Sreedharan.

SHRI A. SREEDHARAN (Bada-gara): I call the attention.....

श्री मुहम्मद इस्माइल (बैरकपुर) : उपाध्यक्ष महोदय, मैं एक बात कहना चाहता हूँ। आप जानते हैं कि बहुत से प्राइमरी स्कूल टीचर आये हुए हैं। एजुकेशन मिनिस्टर साहब को एक स्टेटमेंट देना चाहिए।

MR. DEPUTY-SPEAKER : Order, order. This is not the time when that matter can be raised.

SHRI A. SREEDHARAN : I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon :

"The reported statement made by Sheikh Abdullah to the effect that India was in forcible occupation of Kashmir".

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): In a speech at Srinagar on 15th March, 1968. Sheikh Abdullah did make a statement to the effect that India was in forcible occupation of Kashmir. This is completely contrary to facts of history. It is not only astonishing but utterly deplorable that Sheikh Abdullah should have made such a wrong statement.

श्री सरजू पाण्डेय (गाजीपुर) : उपाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। जो भी कॉर्निंग अटेंशन नोटिस बड़े इम्पाटेंट रहते हैं उन के नोटिस को आप स्वीकार नहीं करते हैं। कल हम लोगों ने इलाहाबाद और कलकत्ता के बारे में नोटिस दिया था, लेकिन आप ने उस को स्वीकार नहीं किया जब कि तमाम हिन्दू मुसलमान लोग काफी डेंजर में हैं और हर जगह पर झगड़े हो रहे हैं.....

MR. DEPUTY-SPEAKER : Hon. Members should remember that because some other calling-attention-notice has not been admitted, they cannot raise a point of order on that here. There is no point of order.

श्री सरजू पाण्डेय : आप मेरी बात तो सुन लीजिये। होम मिनिस्टर ने राज्य सभा में कहा है कि वह इस सवाल के ऊपर बयान

देंगे, लेकिन आप ने इस सदन में बयान नहीं दिलाया। मेरी दख्खान्त है कि आप होम मिनिस्टर से कहें कि इस सवाल के ऊपर वह यहां भी बयान दें क्योंकि इन झगड़ों से सारे हिन्दुस्तान की जनता परटुंड है।

MR. DEPUTY-SPEAKER : That is a different matter. But there is no point of order.

SHRI EBRAHIM SULAIMAN SAIT (Kozhikode): There is complete insecurity in Calcutta and Allahabad, but no calling-attention-notice on that has been admitted. Government should take immediate action.

MR. DEPUTY-SPEAKER : Order, order. Now, the hon. Home Minister.

SHRI A. SREEDHARAN : I am surprised at the reply of the Home Minister, Shri Y. B. Chavan who is famous for firmness and down-to-earth commonsense and also brinkmanship...

MR. DEPUTY-SPEAKER : This kind of preface to the question is not required. He should come to the question straight.

SHRI A. SREEDHARAN : is unusually sweet and veritably cautious in his reply to the calling-attention-notice.

This is not the first time that Mr. Sheikh Abdullah questions the territorial integrity, the secular democracy and the very existence of this country. I shall, for the benefit of the House, quote two samples of the speeches he had delivered before this.

At Srinagar on March 14th, he stated :

"Kashmiris have before them three alternatives : Remain with India, join Pakistan or remain independent."

From the same speech comes another classical example which is as follows :

"India has resorted to bribes and other methods to silence the voice of Kashmir. Despite this, struggle for freedom continues unabated. No power on earth can deny the right of freedom Kashmiris."

[Shri A. Sreedharan]

All this has taken place because the Government of India have treated Sheikh Abdullah on a different footing from other citizens of India. I would even like to say that the Government of India have been treating him like a son-in-law on honeymoon. He violated the integrity of India. Without bringing him for trial and without charging a case against him, he was kept under detention under influential circumstances; when he was under house arrest he was treated luxuriously. When he is set free he has freedom to meet the Prime Minister and discuss for any number of hours.... (Interruption). . . . when we Members of Parliament are finding it difficult even to get an interview with the gracious lady. All this goes to prove that Sheikh Abdullah has not been treated as he should have been. Sheikh Abdullah is a citizen of India. There are enough provisions in the penal law of India to bring a charge against him and bring him for trial.

So, I would like to know from the Government of India two things. Firstly, President Ayub Khan has blessed Sheikh Abdullah's speech. May I know whether Sheikh Abdullah is in league with any foreign power, particularly with Pakistan....

SHRI M. L. SONDHI (New Delhi):
Via J. J. Singh.

SHRI A. SREEDHARAN : Secondly, I would like to know whether the Government of India propose to bring a charge against him under the IPC or any penal law and bring him for trial before a legally constituted court of the Republic ?

SHRI Y. B. CHAVAN : I do not know exactly what question he had in his mind to ask because he started with making allegations against me of brinkmanship; his complaint is that I am not showing brinkmanship in Kashmir. This is exactly what he is trying to prove.

The point is that it is obvious that Sheikh has made a wrong statement and it is a deplorable statement. But certainly we shall have to take a little longer view in this matter. It was not

a few weeks before but a few months before that nearly 250 Members of this very House wanted Sheikh Abdullah to be set at liberty.....

श्री मधु लिमये (मुगेर) : मैं स्पष्टीकरण करना चाहता हूँ ।

SHRI Y. B. CHAVAN : I have not completed yet. Let me say what I have to say.

And what was the expectation? The wish was expressed and naturally it was expected by them of Sheikh Abdullah that as a free man he would certainly like to take a view of certain political realities in the country that prevail in India as they prevail in Kashmir. That process has just started. These are some of the outbursts. It is not only this but he has certainly said something also which is equally deplorable.

But in this matter we shall have to give a little more time and not get immediately provoked into any precipitate action, and after taking a proper assessment of the situation then react in a proper manner in this particular matter.

श्री मधु लिमये : इस का कारण है कि उस निवेदन पत्र पर हम लोगों के हस्ताक्षर भी थे । हम लोगों ने विरोध किस बात का किया था ? डिटेंशन विघाउट ट्रायल का । आप ने सही जानकारी दी होती तो हमें खुलासा नहीं करना पड़ता । बिना मुकद्दमा किसी को बंद न किया जाए ।

MR. DEPUTY-SPEAKER : If I allow Shri Madhu Limaye now I shall have to allow others also.

SHRI A. SREEDHARAN : He has not answered my question whether any foreign power is motivating him to make this statement. It is a very categorical and clear question. The Home Minister always evades the question and he says that I am making a speech. I am not making a speech but I am asking a specific question whether any foreign power is behind the machinations and these motivations to Sheikh Abdullah.

SHRI Y. B. CHAVAN : Well, certainly, he is making statements but we have to make a judgment of the things. He wants us to go and discuss this with Pakistan. He wants Pakistan to be a party to this thing. It is a matter of making a judgment of the thing. I do not want to make any allegations against anybody....

SHRI MADHU LIMAYE : Information is what we want.

SHRI Y. B. CHAVAN : My information is that he certainly meets the Pakistan High Commission; he has friendly relations with them which he never tries to conceal. It is a well known fact. But whether he is receiving....

श्री रवि राय (पुरी) : चाऊ एन लाई साहब से मिले थे ।

SHRI Y. B. CHAVAN : These are well known things. I need not say more on it.

श्री कामेश्वर सिंह (खगरिया) : बड़ी शर्म की बात है कि गृह मंत्री अपनी गलतियों को सदन के सदस्यों पर डालते हैं । उन्होंने अभी कहा है....

श्री सीताराम केसरी (कतिहार) : शर्म शब्द को वह वापिस लें ।

श्री मधु लिमये : उन्होंने कोई असंसदीय शब्द का प्रयोग नहीं किया है ।

श्री रवि राय : शर्म शब्द असंसदीय नहीं है ।

श्री मोल्ह प्रसाद (बांसगांव) : बिना मुकद्दमा चलाये आप किसी को कैसे जेल में बन्द कर सकते हैं ।

श्री कामेश्वर सिंह : अपनी गलतियों को सदन के सदस्यों पर गृह मंत्री महोदय डालते हैं ।

MR. DEPUTY-SPEAKER : Shri Kesri will resume his seat.

श्री कामेश्वर सिंह : किसी भी आदमी को इतने साल तक बिना ट्रायल के कैसे जेल में बन्द रखा जा सकता है, यह हमारा कहना

है । अगर वह भारतीय नागरिक हैं तो आप आर्टिकल 10 को देखें । उस में कहा गया है :

"Every person who is or deemed to be a citizen of India under any of the foregoing provisions of this Part shall, subject to the provisions of any law that may be made by Parliament, continue to be such citizen".

किसी भी कानून के अन्दर आप उनका ट्रायल कर सकते हैं । क्यों नहीं आप उनका कोर्ट में ट्रायल करते ।

उपाध्यक्ष महोदय : आप प्रश्न पूछिये ।

श्री कामेश्वर सिंह : मैं प्रश्न ही पूछ रहा हूँ ।

क्या शेख अब्दुल्ला भारतीय नागरिक हैं या नहीं हैं और क्या उन पर केस करके किसी ला कोर्ट में उनका ट्रायल किया जाएगा ? यदि वह भारतीय नागरिक नहीं हैं तो क्या उनको इस देश से डिपोर्ट कर दिया जाएगा ?

SHRI Y. B. CHAVAN : There is no doubt that he is an Indian citizen; there is no doubt about it.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : He does not agree.

SHRI Y. B. CHAVAN : It does not depend upon the agreement of the individual concerned....

SHRI KANWAR LAL GUPTA : It does.

SHRI Y. B. CHAVAN :because there are advantages of citizenship as well as obligations. It is not left to the option of the person concerned, whether he accepts citizenship or not. He is a citizen of India and therefore, he has certain obligations about it.

The other question asked was : what do we propose to do? I have answered that already. This is a matter of taking a political judgment of the situation. We are watching the situation carefully.

श्री हुकम चन्द कच्छवाय (उज्जैन) : कुछ दिन पहले मंत्री महोदय ने कहा था कि हमारी पूरी निगाह उन पर है, उनकी गतिविधियों

[श्री हुकम चन्द कछवाय]

पर है। शेख अब्दुल्ला समय समय पर ऐसे वक्तव्य देते रहते हैं जिससे देश में काफी उत्तेजना फैली है और इसका सब से बड़ा प्रमाण यह है कि देश में दंगे हो रहे हैं। मैं जानना चाहता हूँ कि क्या सरकार उनके हाल में दिये गये वक्तव्यों पर कठोर कार्रवाई करने जा रही है ?

यह ठीक है कि आरम्भ से ही जिस प्रकार का उनका दिमाग रहा है उससे सरकार भली भांति परिचित रही है और इसी कारण से उनको पकड़ा गया था और कुछ लोगों की सिफारिश पर उनको छोड़ा गया था। शायद हो सकता है कि इस में कुछ गलत बात हो। परन्तु समाचारपत्रों में यह बात छपी थी कि जिन पार्लिमेंट मੈम्बरों ने उनको छोड़ने की सिफारिश की थी उन्होंने, सब लोगों ने बड़ी बड़ी मात्रा में पैसा लिया था हस्ताक्षर करने का—

श्री भोगेन्द्र झा (जयनगर) : ये शब्द वापिस करवाइये : इनसे माफी मंगवाइये। हमने दस्तखत किये तो इसका यह मतलब नहीं था कि हमने पैसे लिये थे।

श्री भोलू प्रसाद : किसी आदमी को बिना उस पर मुकदमा चलाये किस तरह जेल में रख सकते हैं।

MR. DEPUTY-SPEAKER : He should not say provocative things (*Interruptions*).

SHRI BAL RAJ MADHOK (South Delhi) : He has only alleged that some newspapers have published the news. He does not make an allegation against anybody.

SHRI V. KRISHNAMOORTHY (Cuddalore) : Some Jan Sangh Members are also signatories to that statement. (*Interruptions*).

SHRI S. KANDAPPAN (Mettur) : It is a very unfortunate statement he has made. He should withdraw it.

SHRI V. KRISHNAMOORTHY : Either he must withdraw it or take responsibility to prove the allegation he has made. If he does not do that,

action against him must be taken by the Speaker. (*Interruptions*).

MR. DEPUTY-SPEAKER : If he wants to explain, I will give him an opportunity. The statement he has made has given offence. He had better withdraw it and then put his question.— (*Interruptions*). He is ready to withdraw it.

SHRI BAL RAJ MADHOK : Let him complete his question.

SHRI JYOTIRMOY BASU : Is he withdrawing it or not ?

श्री कामेश्वर सिंह : इन शब्दों को एक्सपंज किया जाना चाहिए।

श्री भोगेन्द्र झा : कार्रवाई से इन शब्दों को निकाल दिया जाना चाहिए।

श्री हुकम चन्द कछवाय : मैं खुलासा कर देता हूँ।

श्री भोगेन्द्र झा : सदन से माफी मांगें।

MR. DEPUTY-SPEAKER : All statements appearing in the press are not considered to be true.

श्री हुकम चन्द कछवाय : मैं खुलासा कर देता हूँ।

MR. DEPUTY-SPEAKER : He says it is wrong.

श्री हुकम चन्द कछवाय : मैं प्रारम्भ में कह चुका हूँ कि यह बात हो सकती है कि गलत हो। शायद यह बात गलत होगी। मैंने उल्लेख किया है कि समाचारपत्रों में यह छपा है—दिखा सकता हूँ—यदि आप कहें तो समाचार पत्रों का नाम

SHRI BAL RAJ MADHOK : I will not allow anyone to gag anyone else. He has said that some newspapers have alleged. He does not make an allegation himself. He has referred to what some newspapers have alleged.

MR. DEPUTY-SPEAKER : It is an allegation in the press that he has referred to. If it is not true, is it fair to repeat it here ? (*Interruptions*). Let him please withdraw it (*Interruptions*). He has withdrawn it. . .

श्री भोगेन्द्र झा : अगर माफी नहीं मांगते हैं तो इस मामले को प्रिविलेज कमेटी के सुपुर्द कर दिया जाए।

श्री हुकम चन्द कछवाय : यह बात गलत होगी, यह मैंने कहा है। हो सकता है कि यह गलत हो . . .

SHRI BAL RAJ MADHOK : He has explained the position. He says that he himself does not make any allegation. Some papers have said it. He does not accept it. What more do you want ?

श्री भोगेन्द्र झा : माफी मांगें या फिर इस मामले को आप प्रिविलेज कमेटी के पास भेजिये ।

श्री हुकम चन्द कछवाय : मेरा कोई आरोप नहीं है। मैंने जो समाचारपत्रों में छपा है उसका उल्लेख किया है।

MR. DEPUTY-SPEAKER : Some allegation is made in the press. It is offensive in character. Let him withdraw what he has said and say what he wants to say on his own. That is the best thing.

श्री भोगेन्द्र झा : या सीधे माफी मांगें या फिर इसको प्रिविलेज कमेटी के पास आप भेजिये ।

उपाध्यक्ष महोदय : वार्पिस ले रहे हैं ।

SHRI J. B. KRIPALANI (Guna) : Will you please call upon me to say something? Have we any right in this House or not? Shall we not be allowed to hear what the speaker has to say ?

MR. DEPUTY-SPEAKER : You have rights in this House but they are governed by the procedure.

SHRI UMANATH (Pudukkottai) : The other day when the question of Ramakrishna Bajaj came, what happened? We will not tolerate it.

SHRI J. B. KRIPALANI : This is interference with our rights as Members.

MR. DEPUTY-SPEAKER : If an allegation is made . . .

SHRI J. B. KRIPALANI : Whatever it is, we must be allowed to listen to what he has to say.

श्री हुकम चन्द कछवाय : उपाध्यक्ष महोदय, यह मेरा कहना नहीं है, यह अखबारों में आया है। (यवधान)

SHRI UMANATH : We have listened and we object to it.

एक माननीय सदस्य : इस को एक्सपोज कर दिया जाये ।

SHRI J. B. KRIPALANI : It is for the Chair to decide. May I submit . . .

श्री भोगेन्द्र झा : यह नहीं हो सकता है ।

MR. DEPUTY-SPEAKER : I shall not listen to you now.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : This matter has been sufficiently agitated. Let us know what he says.

MR. DEPUTY-SPEAKER : It is a question of keeping the dignity and decorum of the House; it concerns all Members. If a Member makes an allegation of a money deal on the basis of some report is it fair ?

SHRI SURENDRANATH DWIVEDY : It is not fair for a Member to bring in an allegation in the manner he did it here. But he has not completed his remarks and let us know what he is saying.

MR. DEPUTY-SPEAKER : I am prepared to permit him. But he should withdraw the allegations against the Members.

SHRI BAL RAJ MADHOK : From the way people want to dictate, it seems that they think that they have a monopoly of doing whatever they like. If there is anything wrong or unparliamentary, he must withdraw his words. That is agreed. But you must allow him to speak and say what he has to say and then only decide finally.

SHRI S. KANDAPPAN : The question is not whether he used unparliamentary language or not. The demand for the release of Sheikh Abdullah was made in deference to certain political atmosphere prevailing in the country at that time and also in the international world.

AN HON. MEMBER : Do you wish to debate it now ?

SHRI S. KANDAPPAN : Is it proper for a Member to come and say that some other Members are in the pay of Abdullah ? Before he further explains his position, he should unconditionally withdraw the words he used.

MR. DEPUTY-SPEAKER : Let him withdraw the reflection he has cast.

श्री हुकम चन्द कछवाय : माननीय उपाध्यक्ष महोदय, मेरी इच्छा बिस्कुस भी इस प्रकार की नहीं है कि मैं किसी सदस्य पर आरोप लगाऊँ। मैंने किसी बुरी नीयत से यह बात नहीं कही है। मैंने सरकार से पूछा है कि क्या उस का ध्यान समाचारपत्रों में छपी इन खबरों की ओर गया है, जिन में इस प्रकार के आरोप लगाए गए हैं। मैंने इस बारे में स्वयं अपनी ओर से कुछ नहीं कहा है और न ही मैं अपनी ओर से कुछ कहना चाहता हूँ। मैंने प्रारम्भ में ही कहा है कि यह बात गलत हो सकती है; यह बात गलत होगी।

मैं यह जानना चाहता हूँ कि ... (व्यवधान)

श्री भोगेन्द्र झा : उपाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। जो इल्जाम लगाया गया है, वह रिकार्ड पर है। या तो माननीय सदस्य उस को बिना शर्त वापस ले लें, नहीं तो आप इस मामले को प्रिविलेज कमेटी में भेज दें।

श्री कंबर लाल गुप्त : उपाध्यक्ष महोदय, मेरा यह निश्चित मत है कि जिन सदस्यों ने जेख अब्दुल्ला की रिहाई के बारे में हस्ताक्षर किये थे, उन्होंने ईमानदारी से ऐसा किया या और उस में कोई गोल-माल नहीं है, यह मैं विश्वास के साथ कह सकता हूँ। हर एक आदमी को यह हज़र है। (व्यवधान) मैं समझता हूँ कि हर एक सदस्य ने जो हस्ताक्षर किया है, उस में कोई और कनसिडरेशन नहीं है, बल्कि ईमानदारी से उन की यह राय थी, यही मन्तव्य श्री कछवाय का है। मैं समझता हूँ कि अगर आप उन को मौका दें, तो वह इस बात का स्पष्टीकरण कर देंगे।

**Not recorded.

श्री अकार लाल बेरवा (कोटा) : उन लोगों ने देश के साथ पाप किया है, ग़दारी की है।

श्री भोगेन्द्र झा : ग़दारी उन्होंने की है, जो गांधीजी के हत्यारे हैं; जो उस कल्ट के समर्थक हैं।

SHRI NAMBIAR (Tiruchirappalli) : I submit that either the Member withdraws his words or they are expunged by you. You can expunge them, why beg of him ?

SHRI BAL RAJ MADHOK : What he has already said is on record and he will not withdraw them under his dictate.

MR. DEPUTY-SPEAKER : He will agree with me that reference to any report which casts reflection on the integrity of the Members is not fair. I suggest that it should be withdrawn gracefully : Let him then say what he wants to say.

SHRI BAL RAJ MADHOK : He has explained that he had not made any allegation. Every man cannot put what he wants to say in the same way. He has his own way of speaking and he has said so in all good faith. He has withdrawn; he has said that he had not made any allegation. What more do you want.... (Interruptions).

MR. DEPUTY-SPEAKER : I must make it very clear that any reported statement which contains allegations or casts aspersions on Members stands withdrawn.... (Interruptions).

श्री सरजू पाण्डेय : **

SHRI DHIRESWAR KALITA (Gauhati) : **

MR. DEPUTY-SPEAKER : This will not go on record. Let him put his question.

श्री हुकम चन्द कछवाय : उपाध्यक्ष महोदय, जेख अब्दुल्ला की गतिविधियों और उन को छुड़ाने के प्रयत्न, इन सारे कामों में कुछ विदेशी तथा विदेशी तत्वों का हाथ है।

और विदेशों सहायता उन्हें मिलती है। भूतपूर्व संसद सदस्य श्री चौधरी मुहम्मद शफी उन के खास वकील हैं और उन की गतिविधि बराबर उन के छुड़ाने और मेम्बरों से संबंध रखने में रहती है। तो मैं यह जानना चाहता हूँ कि क्या सरकार उन का जो आज खर्चा चलता है उस के ऊपर गौर करेगी कि उस का पैसा कहां से आता है और वह किस प्रकार की गति-विधियों के प्रचार और प्रसार करने में लगे हुए हैं। इस की छानबीन करेगी ?

SHRI Y. B. CHAVAN : As far as Sheikh Abdullah was concerned.....

SHRI M. A. KHAN rose—

MR. DEPUTY-SPEAKER : Let us hear the Home Minister.

SHRI Y. B. CHAVAN : Sir, I do not want to repeat it. As far as Sheikh Abdullah's expenditure was concerned, only just before a few weeks he was the responsibility of the Government of India. So, we know exactly where the money came from and it came from the Consolidated Fund of India.

As far as his expenditure was concerned, it is not the policy of the Government to find out how one lives. That is not an inquiry conducted in this free country. It is not the intention of the Government. Technically, what is the use of raising this question ? It is a fact of life that Pakistan is interested in the question and the problem in a wrong way and we have to see that their wrong ways do not succeed. In this matter we are taking necessary care about it.

SHRI HEM BARUA (Contai) : There is no problem here.

श्री शिव चन्द्र झा (मधुबनी) : उपाध्यक्ष महोदय, क्या यह बात सही है कि एक वक्त था कि जनाब शेख अब्दुल्ला जेल की चहार-दीवारियों के अन्दर बन्द थे और यह बात हम लोगों को नागवार लगती थी ? हम यह कहते थे कि क्योंकि हम देश में एक जमातवादी

सरकार चलाने का दावा रखते हैं और जनतंत्र का तकाजा है कि यदि कोई व्यक्ति जुर्म करता है तो उस पर बाकायदा मुकदमा चलाया जाए और उस को सजा दी जाए, नहीं तो वह रिहा रहे। शेख अब्दुल्ला बन्द थे। लेकिन हुकूमत हिन्द उन का ट्रायल नहीं कर रही थी और बन्द कर रखा था। इसीलिए जनतंत्र की रक्षा के लिए यह तकाजा था कि शेख अब्दुल्ला साहब बाहर निकलें जिस के लिए आवाज उठाई गई और दस्तखत के अभियान चले। उस दस्तखत के अभियान में मेरा नाम था..... (व्यवधान)..... हां, मैं ने भी दस्तखत किए और इस भावना से किए कि हमारा देश लाजेंट डेमोक्रेसी है दुनिया में और यह हमारे लिए बड़ा ही शर्मनाक है। कोई आदमी किसी प्रकार का विचार रखता है, उस को मुकम्मिल आजादी है कि वह अपना विचार रखे और उस का प्रचार करे।

लेकिन उपाध्यक्ष महोदय, मेरा सवाल अब यहां पर शुरू होता है। अमेरिका के दो बड़े जस्टिस जो बड़े समर्थक हैं विचार स्वातंत्र्य के वह ऐसा कहते हैं, जस्टिस ब्रैंडाइस और जस्टिस होम्स यह कहते हैं कि विचार स्वातंत्र्य रहना चाहिए। उस के ऊपर किसी तरह की रोक नहीं लगनी चाहिए। लेकिन यदि स्टेट पर, राज्य-सत्ता पर कोई खतरा आता है तब उस पर रोक लगायी जा सकती है। जस्टिस ब्रैंडाइस व्हिटनी केस में अपनी डिसेंटिंग ओपिनियन देते हुए कि :

"There must be the probability of serious injury to the State."

जब यह नौबत आ जाती है तब स्टेट का हक हो जाता है कि उस पर रोक लगावे। तो मैं गृह मंत्री से पूछना चाहता हूँ कि यह जो वक्तव्य देते हैं शेख अब्दुल्ला या जो वक्तव्य इन्होंने दिये हैं उस में इन्होंने कहीं पर यह भी कहा कि हम काश्मीर को भारत का अंग समझते हैं ?..... (व्यवधान)..... मैं पूछना चाहता हूँ कि यह जो वक्तव्य देते हैं जिस से साफ होता है कि वह इस बात में विश्वास नहीं करते कि काश्मीर भारत का एक

[श्री शिव चन्द्रगता]

अंग है तो अनलाफुल ऐक्टिविटीज कानून जो है उस में इन का यह वक्तव्य आता है या नहीं और इस से यह स्टेट को खतरा समझते हैं या नहीं ?

दूसरा मेरा कहना यह है कि प्रधान मंत्री से शेख अब्दुल्ला मिले, घंटों बातें कीं। प्रधान मंत्री या इन मंत्रियों के सामने क्या उन्होंने कभी कबूल किया कि काश्मीर भारत का एक अंग है ? यदि नहीं कबूल किया तो क्या इन लोगों ने उन को समझाने की कोशिश की और तीसरा मेरा सवाल है कि वह काश्मीर की जनता के लिए बोलते हैं तो तथाकथित जो आजाद काश्मीर है उस के लिबरेशन के बारे में, उस को आजाद कराने के लिए उन्होंने क्या कहा और इन लोगों ने क्या बातें रखीं ?

MR. DEPUTY-SPEAKER : I could not follow all the questions.

SHRI Y. B. CHAVAN : I have followed. (Interruptions) I have tried to follow as far as I could. I will try to answer those questions I have followed.

His main point was that he was trying to give us a theory that everybody should have full freedom to say whatever he likes, but it can only be restricted when it comes into conflict with the security of the State. This is a very sound and valid proposition and the Government of India has so far acted only on that principle. The freedom of the Sheikh was only restricted when the Constitution has allowed it to be done in the defence of India, and it was only when the Defence of India Rules permitted his detention that the Government of India continued to do that. And when the Government of India released Sheikh Abdullah, I may add, we did not act on the recommendation of the M.Ps. who signed that letter, but we have no powers to continue him in detention. That was the real position.

Now, as to whether whatever he is saying will not attract the provisions of the Unlawful Activities (Prevention) Act, certainly that is a separate matter. In these things we have to consider this

matter that that Act is intended to restrict certain organized activity; individuals also can be proceeded against, I know. But I must say that looking at the entire question of Kashmir, one should not merely act just on provocations. Sir, I think, Sheikh Abdullah is trying to express himself in a most contradictory way. He says sometimes something and in the next moment he says something quite contradictory. He is putting himself in a difficult contradiction. Let us see how it affects the people of Kashmir and meet the situation. I completely share the anxiety, indignation and resentment the hon. Members have expressed. I share that, but, at the same time, let us act cautiously and wisely in this matter.

SHRI JYOTIRMOY BASU : Sir, on a point of order. (Interruptions).

MR. DEPUTY-SPEAKER : No, No. You said 'Calling Attention'. If I give you an opportunity, then I will have to give to Shri Sheo Narain also. That is not possible.

Now there is a privilege matter. Yesterday Shri Amrit Nahata had given notice of a question of privilege.

SHRI JYOTIRMOY BASU : Sir, we had given a calling attention motion about one thousand primary teachers who have come all the way from West Bengal. . . . (Interruptions).

MR. DEPUTY-SPEAKER : As you know, in half an hour only one could be taken up.

SHRI JYOTIRMOY BASU : You have disallowed that, Sir.

MR. DEPUTY-SPEAKER : No reference could be made on the floor of the House to things disallowed. . . . (Interruptions).

SHRI SAMAR GUHA : Hundreds of primary school teachers have come all the way from West Bengal and it should be accepted, Sir.

SEVERAL HON. MEMBERS rose—

MR. DEPUTY-SPEAKER : Mr. Limaye, I am on the question of privilege now. If you have got to say anything about it you can say.

SHRI JYOTIRMOY BASU : Sir, you ask the Education Minister to make a statement about the agitation of the Primary Teachers of West Bengal.

12.41 HRS.

RE. QUESTION OF PRIVILEGE

MR. DEPUTY-MINISTER : There is a question of Privilege now.

Yesterday, Shri Amrit Nahata had given notice of a Question of Privilege alleging that Shri N. K. Somani had circulated a cyclostyled summary of his speech to the Press before he actually spoke in the House during the half-an-hour discussion on the 22nd March, 1968. Shri Nahata had also raised this point on the 22nd March but Shri Somani had denied it.

I do not think that any breach of privilege is involved in this case.

Shri Somani has, however, written to me a letter explaining his position. I shall ask him to make a personal statement in the House at the proper time.

Now, Papers to be laid on the Table.

12.42 HRS.

PAPERS LAID ON THE TABLE

FINAL REPORT OF ADMINISTRATIVE REFORMS COMMISSION ON MACHINERY FOR PLANNING

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : On behalf of Shrimati Indira Gandhi I beg to lay on the Table a copy of the Final Report of the Administrative Reforms Commission on Machinery for Planning. [Placed in Library. See No. LT-597/68].

REVIEWS ON WORKING OF NATIONAL INSTRUMENTS LIMITED AND TUNGA-BHADRA STEEL PRODUCTS LIMITED

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : I beg to lay on the Table :—

- (1)(i) Review by the Government on the working of the National Instruments Limited,

श्री मधु लिमये : एक मेरी बात सुन ली-जिए। अध्यक्ष महोदय, दो तीन बातें ऐसी हैं कि जिन के ऊपर राज्य सभा में शार्ड नोटिस क्वेश्चन या ध्यानाकर्षण प्रस्ताव मान लिया गया है। इससे हम लोगों की स्थिति बड़ी खराब हो जाती है जब हम प्रस्ताव देते हैं, आप उन पर विचार नहीं करते और दूसरे सदन में वह मान लिया जाता है तो बड़ा मुश्किल हो जाता है। तो जो आप के पास नोटिसेज पड़े हुए हैं, मैं उन की मेरिट्स में नहीं जा रहा हूँ। लेकिन मेरी यह दरखास्त है कि ऐसे मामलों पर आप विचार कीजिए, चाहे शिक्षकों का मामला हो, चाहे इटली के मार्फ़्ट टैंक मिल रहे हैं उस का मामला हो या सी० आई० ए० का मामला हो, चार पांच मामले हैं जिन की चर्चा राज्य सभा में हुई है और वह हमारे यहां भी होनी चाहिए, इतना ही मुझे कहना है।

श्री शिव चन्द्र झा : उपाध्यक्ष महोदय, मेरे सवाल का जवाब नहीं दिया...

उपाध्यक्ष महोदय : सब प्रश्न का जवाब आ गया है।

SHRI JYOTIRMOY BASU : Sir, you may direct the Minister of Education.

MR. DEPUTY-SPEAKER : I have heard your suggestion. Your suggestion was put forward again by Shri Madhu Limaye and he said that I may think about it. But, there must be some time to think about matters also.

There is a question of privilege now.

श्री अँकार लाल बेरवा : उपाध्यक्ष महोदय, राजस्थान के जैमलमेर में पाकिस्तानी गुप्तचरों द्वारा हवाई अड्डे के हैंगर को गिरा दिया गया, जिसमें कई आदमी मर गये...

MR. DEPUTY-SPEAKER : No supplementary are permitted.